

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Srinagar, the 30th of September, 2021

S.O. 335 .- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint following Naib Tehsildars to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their territorial jurisdiction of District Ramban

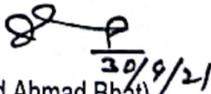
S.No.	Name of the Officer	Place of posting
1.	Sh. Om Parkash	Balihote
2.	Sh. Nazar Mohd Wani	Gandhri
3.	Sh. Mian Khan	Neel
4.	Sh. Ravi Kumar	Ramsoo
5.	Sh. Sushil Kumar Sharma	Senabhati
6.	Sh. Akhil Malgotra	PA to DC Ramban
7.	Sh. Keshav Kumar	ARA with DC Ramban
8.	Sh. Mohd. Usman	Banihal

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated :- 30-09-2021

No. LAW-Powr/13/2021-10
Copy to the:-

1. Principal Secretary to Government, Revenue Department.
2. Joint Secretary (J&K), Ministry Of Home Affairs, Government of India.
3. Divisional Commissioner, Jammu.
4. Addl. Deputy Commissioner Ramban. This is with reference to his letter No:- No. ADMR/3634 Dated: - 28-09-2021
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)


30/9/21
(Khursheed Ahmad Bhat)
Additional Secretary to Government